

**THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET**

APPLICATION NO.: _____

Applicant(s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

02.03.2007


OA No. 41/2007 with MA 52/2007

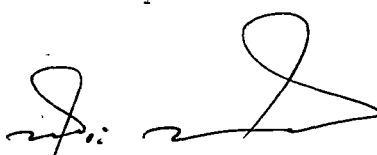
Mr. P.P. Mathur, Counsel for applicant.

Heard.

We note that earlier the applicant had challenged the order dated 05.02.2007. Notices were issued vide order dated 20.02.2007. By the present MA No. 52/2007, it has been pointed out that respondents have issued another order dated 12.02.2007 and, therefore, it would be necessary to carry amendment in the OA. Vide the present MA, applicant seeks withdrawal of the OA No. 41/2007 with liberty to challenge all the orders passed by filing a consolidated OA.

In view of the above, MA as well as OA both are disposed of as withdrawn with liberty.


(D. SHUKLA)
MEMBER (A)


(M.K. GUPTA)
MEMBER (J)

AHQ

*Copies for vide no
201 & 202;
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